

(17)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


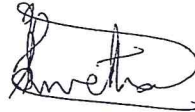
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/41/2017
IN
PETITION NUMBER : TCP/205/ (IB)/2017
NAME OF THE PETITIONER(S) : BRASHER BOOT COMPANY LTD
NAME OF THE RESPONDENT(S) : FORWARD SHOES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Kantha sarana	Resolution Professional	
2.	Tk Bhaskar Vikram P Jain Shwetha Vandivan	Counsel for 1 st Respondent/operational creditor	

ORDER

Counsel for RP in person present. Counsel for the Operational Creditor present and submitted the written submissions by way of memo. The same is placed on record. RP is directed to file a detailed report by next date of hearing on the basis of which she sought the extension of CIRP. Put up on **11.01.2018 at 10.30 A.M.**

-sd-

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk